

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2175
TO BE ANSWERED ON 10th DECEMBER, 2021**

IRREGULARITIES IN PRIVATE MEDICAL COLLEGES

2175. SHRI KODIKUNNIL SURESH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it has come to the notice of the Government that some private medical colleges are coercing the MBBS and BDS students to furnish bank guarantee for four years, which is against the directives/ guidelines of the Government;

(b) if so, the details of action taken thereon;

(c) whether the Government intends to take stringent action against such Institutions including revocation of affiliation and recognition; and

(d) if so, the details thereof and the response of the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(DR BHARATI PRAVIN PAWAR)

(a) to (d) As per the directions of the Hon'ble Supreme Court, the fee structure in case of private unaided medical institutions is decided by the Committee set up by the respective State Governments under the Chairmanship of a retired High Court Judge. Hence, all complaints are referred to concerned State Government for appropriate action.

Further, the National Medical Commission Act, 2019 empowers the NMC to frame guidelines for determination of fees and all other charges in respect of 50% of seats in private medical institutions and deemed to be universities.
